

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1992/2016

(Arising out of impugned final judgment and order dated 14-08-2015 in CRLAP No. 1010/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GODHA SINGH

Respondent(s)

Date : 05-07-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR  
Mr. Ajay Kumar Pandey, Adv.  
Mr. Sandeep Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The proceedings under Section 82 Cr.P.C. be initiated by the concerned Magistrate. The petitioner-State shall appear before the concerned Magistrate on 05.08.2019.

Let a copy of this order be forwarded to the concerned Magistrate forthwith.

(JAYANT KUMAR ARORA)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER